

Item No. 4

CBI Case No. 403/2019

CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd

24.09.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI .
None for the applicant/accused.**

The case is today listed for arguments on the bail application of accused Sunny Kalra. However, an application has been received from his Counsel Sh. Pradeep Rana, Advocate requesting therein that the arguments may be heard through video conferencing.

Accordingly, adjourned for arguments on the abovesaid bail application through video conferencing ^{to} on 25.09.2020. ✓

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.09.2020**

Item No. 3

CBI Case No. 207/2019

CBI Vs. Ravinder Pal Raghav Etc. (Shiv Jyoti CGHS Ltd)

24.09.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Proceedings qua A1 & A2 have already been abated due to their death.
Accused No. 8 has already been discharged.
Dr. Sushil Kumar Gupta and Sh. R.S. Ahuja, Ld. Counsels for accused R.K. Srivastava.
Sh. S.K. Bhatnagar, Ld. Counsel for accused P.D. Sharma & S.S. Negi alongwith accused S.S. Negi in person.
Accused Rajiv Gupta is also present in person.
None for the remaining accused.**

Arguments heard for about 2 Hours.

An application has been received on behalf of accused M.M. Sharma and Jyoti Bhatia seeking adjournment of the case for a period of 15 days on the ground that these two accused are not feeling well and not in a position to move. It is also stated in the application that their main Counsel Mr. Nahata Advocate is also not well and is in isolation. An application containing similar avernments had been received on behalf of these two accused on the Email ID of this court on 21.09.2020 also after the hearing on that day was concluded and the case had been adjourned. Copies of medical documents of the two accused as well as that of their Counsel Mr. Nahata Advocate were annexed with that application.

In view of the avernments contained in the above two applications moved on behalf of the accused M.M. Sharma & Jyoti Bhatia, they are given time to argue their case on 05.10.2020.

List for further final arguments on behalf of remaining accused on 29.09.2020.



The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.09.2020

Item No. 1

CBI Case No. 266/2019

CBI Vs. M/s Dwarkadhish Spinners Ltd

24.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
None for accused persons.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded.

Accordingly, list for prosecution evidence on 19.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.09.2020

Item No. 2

CBI Case No. 210/2019

CBI Vs. Narayan Diwakar Etc. (Sea Show CGHS)

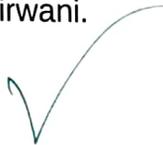
24.09.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Accused No. 4 is already declared P.O. vide order dt. 16.10.2018.
Proceedings qua A-20 have already been abated due to his death.
Accused No. 13, 14, 15, 16 & 18 have already been discharged.
Sh. Abhishek Prasad, Ld. Counsel for A-1 & A-3.
Sh. Anil Kumar, Ld. Counsel for A-2, A-7, A-10 & A-11.
Dr. Sushil Kumar Gupta, Ld. Counsel for A-5, A-8 & A-9.
Sh. S.K. Bhatnagar, Ld. Counsel for A-6.
Sh. R. Ramchandran, Ld. Counsel for A-12.
Sh. Amish Dabas, Ld. Counsel for A-19.
None for remaining accused.**

An application has been filed by Sh. Anil Kumar Advocate intimating therein that A-2 Ved Pal Singh has been suffering from Voice Box Cancer and is under treatment in Rajiv Gandhi Cancer Hospital, Rohini. The intimation is taken on record. No further orders are called for on the application. Same stands disposed off.

Sh. R. Ramchandran Advocate has also filed an application stating therein that A-12 Vimal Aggarwal has tested positive for Covid-19 and is under quarantine, as a result of which, he is unable to appear before the court. Accordingly, the said accused is exempted from personal appearance before this court for the time being. Application stands disposed off.

Written submissions have already been filed by Sh. Bhatnagar Advocate on behalf of A-6 P.K. Thirwani.



Now written submissions on behalf of all the accused have come on record. However, oral submissions could not be heard today in this case as I am hearing oral submissions in another CBI case titled as CBI Vs. Ravinder Pal Raghav (Shiv Jyoti CGHS).

Accordingly, this case is adjourned for hearing oral submissions of the parties to 22.10.2020 & 26.10.2020.

The date already fixed as 26.09.2020 is hereby canceled.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.09.2020